

(a) whether the Government are aware of the problem of Silicosis Bronchial disease prevailing in Mines area throughout the country killing hundred of stone quarry miners every year;

(b) whether this disease is more prevalent in the quartz mining villages of Mehboob Nagar District, Andhra Pradesh;

(c) whether the cases have been referred to National Institute of Occupational Hazards and A.P. Chest Hospital;

(d) whether the Government have provided any medical assistance to the State and district hospitals to treat the silicosis patients effectively with modern medicines, keeping in view, most of the victims are Scheduled Castes, Scheduled Tribes and backward classes; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Sriramsagar Project in A.P.

309. SHRI G.A. CHARAN REDDY : Will the Minister of WATER RESOURCES be pleased to state :

(a) the progress of Sriramsagar Project (SRSP) under the Accelerated Irrigation Development Programme (AIDP) for irrigation of backward districts of Nizamabad, Adilabad, Karimnagar and Warrangal and the amount released for the current year;

(b) whether the Union Government consider the proposal of constituting a monitoring team from CWC, State Irrigation Department and Engineers exclusively to monitor the SRSP's progress;

(c) if so, the details thereof;

(d) if not, whether the Union Government propose to complete the project in close coordination with the State Government as it is an integrated project with World Bank aid to remove the backwardness of Telengana region; and

(e) the progress of Lakshmi canal and installation of pumpset at Balkands in Nizamabad district ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) An amount of Rs. 63 crores has been approved as Central Loan Assistance for Sriramsagar Project under Accelerated Irrigation Benefits Programme (AIBP) and an amount of Rs. 31.50 crores has been released as first instalment of Central Loan Assistance during the current year 1996-97. The expenditure on AIBP component of the Project upto November, 1996 is Rs. 20.70 crores.

(b) to (d) There is no proposal to constitute a Monitoring Team consisting of officials of Central Water Commission,

State Irrigation Departments and Engineers exclusively to monitor the progress of Sriramsagar Project. The Project is however being monitored by the Central Water Commission.

(e) Lakshmi Canal with a length of 3.5 km is completed. Construction of its distributories is in progress. Pumpsets at Balkandas in Nizamabad District have not yet been installed.

Share Cost of SSP

310. SHRI SANAT MEHTA :
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government of Gujarat has brought to the notice of the Union Government, a number of times, about the payment of share cost of Sardar Sarovar Project by the participating States such as Madhya Pradesh, Maharashtra and Rajasthan;

(b) if so, the details of the outstanding amount required to be paid by each participating States, till date;

(c) whether he has taken up this issue with the participating States to clear the arrears in the past;

(d) if so, the details thereof; and

(e) whether the Government propose to resolve this issue in the interest of completing the Sardar Sarovar Project at the earliest ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) The details of share due from the party States to Govt. of Gujarat in respect of Sardar Sarovar Project as on 31st December, 1996 are as under :

Madhya Pradesh	Rs. 432.30 crores
Maharashtra	Rs. 69.32 crores
Rajasthan	Rs. 146.95 crores
Total	Rs. 648.57 crores

(c) to (e) Yes, Sir. The issue regarding payment of share costs of Sardar Sarovar Project to Govt. of Gujarat by other party States has been discussed from time to time in the meetings of Narmada Control Authority and Sardar Sarovar Construction Advisory Committee and the States have been apprised of the need for immediate settlement of outstanding dues to the Govt. of Gujarat. The issue was also considered by the Review Committee for Narmada Control Authority in its seventh meeting held on 13.11.1996 where the States agreed to expedite the payment. The party States also agreed to make suitable provisions for the purpose in their Annual Plan/Budget. Union Ministry of Water Resources have also requested the Chief Minister of the